

Before Central Admn. Tribunal.

For 24-6-86.
G. P. Bvc.-(J)-293-75000-9-83.

District: Albad.

Stamp No.

Advocate Mr. B. M. Mangubha.

Office Note, if any,

Prays for int. relief

~~CIVIL~~ ^{APPEAL} No. 219 of 1986
APPLICATION

With Appn. No. 27/86

(Under (Art. _____ Act) of the
Constitution of India)

To be admitted to the File.

This day of 198 .

Assistant Registrar

Court's Order

~~No ex parte interim order~~
~~The applicant~~

~~He~~
leave to amend
the prayer clause.

B. M. Mangubha
12.6.1986

~~Ex parte rate~~

①
Spl. H. C. C. D., 46E. 1

Ex-parte interim order
directing the respondent
not to disturb any
payment to any body
until further order
in connection with the
pensionary benefits
of the deceased Section
Registrar. The applicant
is to issue notice to the
respondent's remuneration
24-6-86 to show cause
as to why this order should
not be continued. Along
with the notice, a copy of
this order and a copy of
the main application
be sent.

12-6-86.

B. M. Mangubha
(D. C. Mangubha J.)
V.C.

S.O. to 15-7-86 for further
directions. Interim order
to continue.

24-6-86.

B. M. Mangubha
(B. C. Mangubha J.)

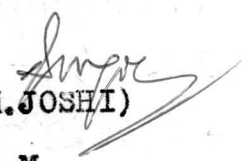
②
O.A.83/86

CORAM :

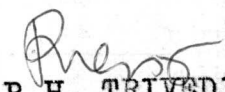
- (1) Hon'ble Mr. P.H. Trivedi (Vice Chairman)
- (2) Hon'ble Mr. P.M. Joshi (Judicial Member)

The learned counsel for the parties are present.
Mr. K.K. Shah wishes to file reply to the application.
His request is considered. The case is adjourned to
4th August 1986 for further directions. In the meantime,
interim order ~~is~~ continued till further orders.

17-7-86


(P.M. JOSHI)

J.M


(P.H. TRIVEDI)

V.C.